

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-51/1997/ 3006/A

From :- Shri Saptarshi Garg,
Jt.Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri P.K. Bora,
Principal Judge, Family Court,
Barpeta,

Dated Guwahati, the 7th May, 2022.

Sub:- **Casual leave & Restricted holiday with station leave permission.**

Ref:- Your letter No. F.C.(B)/2022/276 dtd. 02.05.2022.

Sir,

With reference to the above, I am directed to inform you that your prayer for **casual leave on 05.05.2022 & 06.05.2022 and Restricted holiday on 07.05.2022, along with station leave permission, with the official vehicle, at own cost, from the evening of 04.05.2022, till the morning of 09.05.2022**, has been granted. The Counsellor, Family Court, Barpeta shall remain in charge of your Court and office in your absence.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

Memo NO.HC.VII-51/97/3007/A dated , 07-05-2022
Copy to:

1. The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)

Rda